

Government of Jammu and Kashmir
Transport Department
Civil Secretariat Jammu,

Notification

Jammu, the 2nd of June, 2020

S.O:- 103 In exercise of powers conferred under Section 3 of Jammu & Kashmir Motor Vehicle Taxation Act, 1957 and in partial modification of notification SRO-492 of 2019 dated: 01.08.2019, and clarification issued on the subject from time to time, the Government hereby directs as under:-

- i) All Motor Vehicles registered prior to issuance of SRO-492 of 2019 dated: 01.08.2019 shall be charged fixed road/token tax in quarterly, half yearly and annual instalment on the rates mentioned in annexure to this notification.
- ii) All Motor Vehicles registered after 01.08.2019 shall pay the road/token tax at the rate notified vide SRO-492 of 2019 dated: 01.08. 2019.
- iii) For registration of the vehicles, registered/bought from other States/Union Territories, the token/road tax shall be levied at the rates notified vide notification SRO-492 of 2019 dated: 01.08. 2019 on pro-rata basis.

By order of the Government of Jammu & Kashmir.

Sd/-
(Hirdesh Kumar) IAS
Commissioner/ Secretary to Government,
Transport Department.

Dated: - 02 -06-2020.

No: TR-11/MVD/2016-I

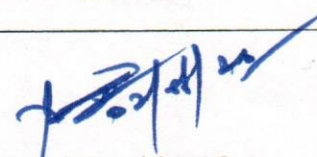
Copy to the:-

1. Joint Secretary, Government of India, Department of Road, Transport and Highways
Transport Bhavan, 1 Parliamentary Street, New Delhi.
2. All Administrative Secretaries.
3. All Divisional Commissioners.
4. Transport Commissioner, J&K Jammu.
5. Managing Director, JKRTC, Jammu .
6. Director, State Motor Garages J&K.
7. OSD to Advisor (S/B) to Hon'ble Governor.
8. Pvt. Secretary to Chief Secretary.
9. Private Secretary to Commissioner/Secretary to Government, Transport Department
for information of Commissioner/ Secretary.
10. Government Press, Srinagar for publication in extra ordinary issue of Government
Gazette.
11. In-Charge Website.

(S. Chand Singh) KAS
Under Secretary to Government
Transport Department.

Annexure to SO _____ dated: _____ 06-2020

Class of vehicles		Quarterly Tax to be levied on the vehicles registered upto 03.08.2019.
1		3
1. Vehicles for carrying passengers not plying for hire:-		
	Motor scooters and cycles with attachments for propelling the same by mechanical power.	120.00
i.	Motor Cycles	200.00
ii.	Motor cycles with side car.	300.00
iii.	Motor Cars of an up to 14 H.P.	300.00
iv.	Motor Cars above 14 H.P.	1000.00
v.	Motor cars if used for drawing a trailer, in addition to the tax payable under items 4 & 5 for each trailer.	300.00
vi.	Invalid carriage	120.00
2. Buses other than Commercial Buses--		
i.	Not less than 8 persons and not more than 21 persons.	1200.00
ii.	Not less than 22 persons and not more than 33 persons.	1500.00
iii.	34 persons or more	2000.00
iv.	Trailors	500.00
3. Commercial Buses---		
i.	Not less than 8 persons and not more than 21 persons.	1200.00
ii.	Not less than 22 persons and not more than 33 persons.	2000.00
iii.	34 persons or more.	2200.00
4. Other than Buses i.e. Taxis/Auto Rickshaws		
i.	Upto 5 persons	500.00
ii.	More than 5 persons.	750.00
iii.	Trailors.	500.00
5. Goods Vehicle		
i.	Vehicles with registered unladen weight upto 1000 Kgs.	800.00
ii.	Vehicles with registered unladen weight exceeding 1000 Kgs but not exceeding 3600 Kgs.	1800.00
iii.	Vehicles with registered unladen weight exceeding 3600 Kgs but not exceeding 8100 Kgs.	2000.00
iv.	Vehicles with registered unladen weight exceeding 8100 Kgs.	2200.00


 (S. Chand Singh) KAS
 Under Secretary to Government
 Transport Department.